## Form No. MGT-4

# Declaration by the registered owner of shares who does not hold the beneficial interest in such shares

the beneficial interest in such shares
[Pursuant to section 89(1) of the Companies Act, 2013 and rule 9(1) of the Companies (Management and Administration) Rules, 2014]
То-
Name of the company
Registered office address:
1. Particulars of the Registered owner of shares:
(i) Name:
(ii) Father's / Mother's / Spouse' name:
(iii) Occupation:
(iv)Whether citizen of India Yes No
(v)Nationality
(vi)Date of Birth
(vii)Gender Male Female
(viii) PAN No.
(ix) Proof of Identity:
For Indian Nationals :
(Any of the following):
☐ Income-tax permanent account number
□ Voter's identity card number
□ Passport number
□ Driving License
<ul> <li>Unique Identification Number (UIN)</li> </ul>
<ul> <li>For Foreign nationals and Non Resident Indians :</li> </ul>
□ Passport
□ Others

(x) Permanent Residential Address ISO Country Code Country Phone Mobile Fax Email ID (xi) Whether present residential address is same as the permanent residential address: Yes No If no, present residential address ISO Country Code Country Phone Mobile Email ID Fax 2. Particulars of the shares in respect of which declaration is being made by the registered owner: Class of shares: i) ii) Number of shares: iii) Distinctive numbers: From...... To...... iv) Certificate No.: v) Folio No. vi) Nominal value of shares: vii) Paid up value of shares: 3. Declaration: In pursuance of sub-section (1) of section 89 of the Companies Act, 2013, I .....hereby declare that the person (s) name below hold(s) the beneficial interest in the above mentioned shares registered in my name in the register of members of the company: SI. No. Name of the Address and Date of birth/ Father's/

	beneficial	E-mail id	Age	Spouse's
	owner(s)			name
(1)	(2)	(3)	(4)	(5)
Occupation	Nationality	PAN/ UIN/	Passport No.	Distinctive
		CIN (in case	(in case of	No., if
		of company)	foreign	applicable.
			national)	
(6)	(7)	(8)	(9)	

### 4. Details of the beneficial interest:

- i) Nature of the beneficial interest:
- ii) Date of creation of the beneficial interest:
- iii) Reasons for not registering shares in the name of the beneficial owner(s):
- iv) Particulars of the instrument/ document, if any, showing the creation of such beneficial interest:

## 5. Particulars of change in beneficial interest:

- i) Date of change:
- ii) Nature of the change in the beneficial interest:
- iii) Brief particulars of such change:
- iv) Reason for such change:
- v) Particulars of the instrument/ document, if any, showing the change in such beneficial interest:

Date:

Place:

Signature of the registered owner

#### Enclosures:

- (a) Proof of identity of the registered owner and beneficial owner
- (b) Instrument/ document under which the beneficial interest is created/ transferred/ changed.